

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s V.A.M. RESORTS AND HOTELS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	V.A.M. Resorts And Hotels Private Limited
2.	Date of incorporation of corporate debtor	18-12-1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101UP1998PTC024082
5.	Address of the registered office and principal office (if any) of corporate debtor	Opp. Appex College Ved Vyas Puri, Meerut-Dehradun By Pass Road Meerut 250103 (UP)
6.	Insolvency commencement date in respect of corporate debtor	24-10-2019 (Copy of order received by IRP on 12-11-2019)
7.	Estimated date of closure of insolvency resolution process	20-04-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Singh IBBI/IPA-002/IP-N00416/2017-18/11230
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. 515, Baghban Apartment, Pocket Gh-2 Sector-28, Rohini, New Delhi, National Capital Territory Of Delhi, 110042 E-mail Id: ashishsinghes@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	407, 4th Floor, Indraprakash Building Barakhamba Road, New Delhi-110001 Email id: vamresorts.ip@gmail.com
11.	Last date for submission of claims	26-11-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="http://www.ibbi.gov.in">www.ibbi.gov.in</a> (a) Not Applicable

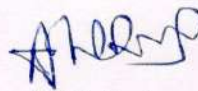
Notice is hereby given that the National Company Law Tribunal, Allahabad, has ordered the commencement of a Corporate Insolvency Resolution Process of the V.A.M. Resorts And Hotels Private Limited on 24-10-2019 (copy of Hon'ble NCLT, Allahabad order received on 12-11-2019).

The creditors of V.A.M. Resorts And Hotels Private Limited are hereby called upon to submit their claims with proof on or before 26-11-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Ashish Singh  
Interim Resolution Professional

Reg No- IBBI/IPA-002/IP-N00416/2017-2018/11230



Date: 12-11-2019  
Place: New Delhi